

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(C) No.1015 of 2021

Forum Infrastructure Private Limited through its authorized signatory,
namely, Sri Subhasis Seth. Petitioner

Versus

Jharkhand Industrial Area Development Authority, through its Secretary &
Ors. Respondents

CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Mr. Indrajit Sinha, Advocate
Mr. Vipul Poddar, Advocate
For the Respondents : Mr. V.P. Singh, Sr. Advocate
Mr. C.G.A. Bardhan, Advocate

03/25.03.2021 The present writ petition is taken up today through Video conferencing.

Mr. Indrajit Sinha, learned counsel for the petitioner submits that the impugned order dated 30th January, 2021 (Annexure-23 to the writ petition) is without jurisdiction, as the respondent no.1 is not empowered to cancel the allotment of plot in terms with the provisions of Clause 25 of the Jharkhand Industrial Area Development Authority, Regulations, 2016 as the said power has been conferred to the Managing Director only.

Mr. V.P. Singh, learned senior counsel appearing on behalf of the respondents raises an objection with regard to maintainability of the writ petition by submitting that since the matter pertains to cancellation of the allotment of the land, the same does not involve any public law element. The petitioner has the remedy of preferring civil suit against the order dated 30th January, 2021 passed by the respondent no.1. He, however, prays for four weeks' time to seek instruction and file counter affidavit.

In view of the said prayer, put up this case under the heading "For Admission" on 12th May, 2021.

Till then, status quo as existing over the land in question shall be maintained by the parties.

(Rajesh Shankar, J.)